(ख) क्या सरकार को मध्य प्रदेश में इस क्रम्बन्ध में ब्रावेदन पत्न प्राप्त हुए हैं ब्रौर यदि हो. तो वहा पर स्थापित की जाने वाली चीनी की उन् मिलों की संख्या कितनी है जिनके लिए सरकार हारा बन्मित दिए जाने की संभावना है ब्रौर ये सिले किन किन स्थानों पर लगाई जायेंगी?

t.tSiigar Mills in Cooperative Sector

1414. SHRI V. K. SAKHLECHA : SHRI SUBRAMANIAN SWAMY:

<u>Vv.lt</u> ihe Minister of AGRICULTURE be .pleased to stale:

- (;i) whether Government have decided to ghe permission for setting up 70 addico-operative Sugar Mills under the cooperative sector in various Stales; and
- (b) whether applications therefor have been received by Government from Madhya Pradesh and if so, the number of sugar mills likely to be set up there together with their location for which permission is likely to be given by Govern-mem?J

ष्ट्रिष मंत्रालय में राज्य भंती (श्री बुद्ध प्रिय मीय): (क) विभिन्न, राज्यों में स्थापित की जाने वाली महकारी चीनी फैक्ट्रियों की संख्या के बारे में सरकार ने ऐसा कोई प्रश्निम निर्णय नहीं लिया है।

- (ख) मध्य प्रदेश में निम्नलिखित स्थानों पर नयो नहकारी बीनी फैक्ट्रियां स्थापित करने के लिए जून, 1973 और अगस्त, 1974 में दो आवेदन पछ प्राप्त हुए हैं:—
 - (i) बारलई, जिला इन्दौर ।
 - (ii) बोहानी, तहमील गदरवारा, जिला नरिमह पर ।

बारलई, जिला इन्दौर में एक सहकारी चीनी फैक्ट्री स्थापित करने हेतु एक लाइसेंस जुलाई, 1974 में जारी किया गया है। ग्रगस्त, 1974 में प्राप्त ग्रन्थ ग्रावेदन पत्न सरकार के विचाराधीन है। t[THE MINISTER OF STATE IN THE MINISTRY OF AGRICULTURE (SHRI B. P. MAURYA): (a) The Government

has not taken any such advance decision regarding the number of cooperative sugai factories to be set up in various States

- (b) Two applications have been receiv-
- c.l in Iune, 1973 and August 1974 for th* establishment of new cooperative sugar
- factories at the following places in Madhya
 - (i) Barlai, District Indore.
- lii) Hohani, Tehsil Cadarwara District Narshinahpur.

A licence for the establishment of a cooperative sugar factory at Barlai, Distt. Indole has been issued in July. .1974. Thj other application received in August. 1974! is under consideration of the Government.!

> परिवार नियोजन को प्रोत्साहन देने के लिए प्रविवाहित लोगों को ग्रायकर में छट देने का प्रस्ताव

1415 श्री जगदीश जोशी:

- श्री कल्पनाथः
- श्री गुणानन्द ठाकरः
- श्री कमल नाम झाः
- श्री नत्थी सिंहः

क्या स्वास्थ्य ग्रीर परिवार नियोजन मंत्री यह . बनाने की कृपा करेंगे कि :

- (क) क्या जन संख्या में वृद्धि को रोकने की दृष्टि से जिन लोगों ने कनई शादी न करने का संकल्प किया है उन्हें झायकर में छूट देने का कोई प्रस्ताव मरकार के विचाराधीन है; झौर
 - (ख) यदि हां, तां उसका व्यौरा क्या है ?

v[Proposal to exempt unmarried couples from Income Tax to encourage Family Planning Programme

1415. SHRI JAGDISH JOSHI: SHRI KALP NATH: SHRI GUNANAND THAKUR: SHRI KAMAL NATH JHA : SHRI NATHI SINGH :

Will the Minister of HEALTH AND FAMILY PLANNING be pleased to

- (a) whether there is any proposal under Government's consideration to exempt those people from income-tax who have resolved not to marry in order to control the pomi-lation growth; and
 - (b) if so, the details thereof?]

स्वास्थ्य ग्रौर परिवार नियोजन मंत्रालय में उपमंत्री (श्री कोंडा जी वासप्पा) : (क) जी नहीं।

(ख) प्रश्न नहीं उठता ।

t[THE DEPUTY MINISTER IN THF MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI KONDAJI BASAPPA) : (a). No.

(b) Does not arise.1

Criteria for the grant-in-aid to the aided educational institution

1416. SHRI B. S. SHEKHAWAT: SHRI C. P. MAIHI:

Will the Minister of EDUCATION, SO-CIAL WELFARE AND CULTURE he pleased to refer to the reply to Starred Question 224 given in the Rajya Sabha on the 31st July, 1974 and State:

- (a) what is the policy of Government in the matter of payment of grant-in-aid to the educational institutions which do not accept the directions of the Directorate of Education, Delhi, in the matter of making appointment and termination of services of teachers working in aided schools;
- (b) whether, after paying the full grant to an institution, a person against whom enquiries in regard to his integrity and honesty are under investigation, is allowed to function on a very responsible post. viz, as in the case of the Principal V.D.U S.
- f [] English translation. 40 RSS/74-^1

Ramjas higher Secondary School, No. 1, Ballimaran, Delhi; and

(c) if not, what action Government propose to take in such cases?

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION, SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): (a) In case where the instructions are flouted, the grant-in-aid is suspended or stopped as deemed desirable and the School is brought on direct payment. There is also a provision for taking over the Management of the school temporarily.

(b) and (c). Action is taken as per rules 115-120 of the Delhi School Education Rules, 1973. Shri R. P. Gupta, who is acting as Principal in V. D. U. S. Ramjas Higher Secondary School No. 7. Ballimaran, Delhi, is drawing the pay of a P.G.T. only and the approval to Shri R. P. Gupta's appointment as Principal is held up pending enquiry against him.

Prime Minister's warning to wheat traders

1417. SHRI S. G. SARDESAI: DR. Z. A. AHMAD: SHRI I. D. SINHA : SHRI BHOLA PRASAD: SHRI BHUPESH GUPTA:

Will the Minister of AGRICULTURE be pleased to state:

- (a) whether it is fact that in one of the statement made in Chandigarh, recently, the Prime Minister warned the wholesale wheat traders that Government might use "alternative means" to procure wheat; and
- (b) whether such alternative means were adopted following the Prime Minister's warning, and, if so, what are the details thereof and the results achieved therefrom?